

ITEM NO.17

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).16511/2010

(From the judgement and order dated 13/05/2010 in WP No.
20950/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S REAL CONERGY INDIA P.LTD.

Petitioner(s)

VERSUS

JANPAD INT BHATTA SAMITI & ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned
Judgment and exemption from filing O.T. and permission to place on
record subsequent facts and permission to file additional documents
and with prayer for interim relief)

Date: 31/05/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE C.K. PRASAD
(VACATION BENCH)

For Petitioner(s) Dr.A.M.Singhvi, Sr.Adv.
Mr.Jayant Mohan, Adv.
Mr.Rahul Pratap, Adv.
Mr.Aneesh Patnaik, Adv.
For M/S. "Coac",Adv.

For Respondent(s) Mr.Pallav Shishodia, Sr.Adv.
Mr.C.L.Pandey, Sr.Adv.
Mr.Sumit Goel, Adv.
M/S. Parekh & Co.,Adv.

Mr. P.K. Jain,Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned senior counsel appearing on behalf of the petitioner
says that in view of order dated 28.05.2010 passed by the Division
Bench of Allahabad High Court in Civil Miscellaneous (Modification)
Application Nos.163669 and 163659 of 2010, his client may be

2

permitted to withdraw this petition with liberty to file a fresh
one.

The request of the learned counsel is accepted and the special
leave petition is dismissed as withdrawn with liberty in terms of
the prayer made.

Court Master

Court Master